GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA

UNSTARRED QUESTION NO:203
ANSWERED ON:24.02.2016
Corruption Cases Pending in CVC
Swami Maharaj Dr. Sakshi

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the number of corruption cases including from Uttar Pradesh State pending with the Central Vigilance Commission as on date, State-wise;

(b) the number of cases disposed off during the last three years and current year, till date; and

(c) the action taken by the Government for quick disposal of the pending cases?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c): The Central Vigilance Commission (CVC) does not maintain its data State-wise. However as per available information on 31.01.2016, a total of 589 cases are pending for examination in the CVC. In addition, in 35 cases comments on CBI investigation reports are awaited from the Departments/ Organizations and in 953 cases further clarifications are awaited from the Departments/ Organizations. Further, during the years 2013, 2014 and 2015 a total of 4801, 5867 and 4604 cases respectively were disposed-off by CVC.

The Government has taken several steps for quick disposal of pending cases. DoPT conducts quarterly meeting with CVC, CBI and other Central Government Ministries to monitor pending cases of sanction for prosecution and check delay in sanction for prosecution. A Committee chaired by Secretary (DoPT) also monitors the status of cases of sanction for prosecution on quarterly basis and takes necessary steps to resolve delayed cases expeditiously.

In respect of pending disciplinary cases in CVC, the Commission has taken up with the individual Chief Vigilance Officers (CVO) of the Ministries/ Departments/ Organizations concerned on the need for expeditious finalization of disciplinary proceedings. CVC is also monitoring the pendency of disciplinary cases by sending alerts through SMSs and E-mail to the concerned CVOs.

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